

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s. KOSHER PHARMACEUTICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s KOSHER PHARMACEUTICALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29-03-2012
3.	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24232TG2012PTC080005
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1-48/3/2 SHANKER NAGAR, CHANDANAGAR HYDERABAD TG 502050 IN Administrative Office: FLAT NO: 314, NEELAGIRI BLOCK, ADITYA ENCLAVE, AMEERPET, HYDERABAD-500038
6.	Insolvency commencement date in respect of corporate debtor	29-07-2022 (Date of order of Hon'ble NCLT for commencement of CIRP) 04-08-2022 (Date of receipt of Certified Copy of order by the IRP)
7.	Estimated date of closure of Insolvency Resolution Process	31-01-2023
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Papaiah Sastry Chundury IBBI/IPA-003/IPA-ICAI-N-00251/2019-2020/12889
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Flat No. 50107, Pine Block, Indu Gardenia Apartments, KPHB Phase 13, Kukatpally, Hyderabad, Telangana -500072 E-Mail: cpsastry@hotmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad-500 033, Telangana. E-Mail: cirp.kosherpharma@gmail.com
11.	Last date for submission of claims	18-08-2022 (14 days from the date of receipt of order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Corporate Insolvency Resolution Process of M/s. **KOSHER PHARMACEUTICALS PRIVATE LIMITED** on 29-07-2022 and the order copy was received by IRP on 04-08-2022

The creditors of M/s. **KOSHER PHARMACEUTICALS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 18-08-2022 to the Interim Resolution Professional at the address mentioned against **entry No: 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



PAPAIAH SASTRY CHUNDURY
Interim Resolution Professional
IBBI/IPA-003/IPA-ICAI-N-00251/2019-2020/12889
Date: 06-08-2022,
Place: Hyderabad.

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RELEVANT PARTICULARS

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2.	Date of Incorporation Of Corporate Debtor	29-03-2012
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Hyderabad
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U24232TG2012PTC080005
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: 1-48/32 SHANKER NAGAR, CHANDANAGAR-HYDERABAD TG 502050 IN Administrative Office: FLAT NO: 314, NIBELAGIRI BLOCK, ADITYA ENCLAVE, AMEERPET, HYDERABAD-500038
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8.	Name and registration number of the insolvency professional acting as interim resolution professional	Papaiah Sastry Chundury IBBI/PA-003/PA-ICAI-N-00251/2019-2020/12889
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 50107, Pine Block, Indu Gardenia Apartments, KPHB Phase 13, Kukatpally, Hyderabad, Telangana -500072 E-Mail: cpsastry@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills Madhapur, Hyderabad-500 033, Telangana. E-Mail: cirp.kosherpharma@gmail.com
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13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of Corporate Insolvency Resolution Process of **M/s. KOSHER PHARMACEUTICALS PRIVATE LIMITED** on 29-07-2022 and the order copy was received by IRP on 04-08-2022

The creditors of **M/s. KOSHER PHARMACEUTICALS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 18-08-2022 to the Interim Resolution Professional at the address mentioned against entry No: 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06-08-2022,
Place: Hyderabad.

PAPAIH SASTRY CHUNDURY
Interim Resolution Professional
IBBI/PA-003/PA-ICAI-N-00251/2019-2020/12889



పార్టం-A
బహిరంగ ప్రకటన

(ఇన్సాల్యెన్సీ అండ్ బ్యాంక్రప్టి బోర్డ్ ఆఫ్ ఇండియా (ఇన్సాల్యెన్సీ రెజుల్యూషన్ ప్రాసెస్ ఫర్ కార్పొరేట్ పర్సన్స్) రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ 6 క్రింద)

M/s. కోషర్ ఫార్మాస్యూటికల్స్ ప్రైవేట్ లిమిటెడ్ గమనిక కొరకు

సంబంధిత ఐవరములు

1.	కార్పొరేట్ డెటూర్ పేరు	M/s. కోషర్ ఫార్మాస్యూటికల్స్ ప్రైవేట్ లిమిటెడ్
2.	కార్పొరేట్ డెటూర్ నమోదు తేదీ	29-03-2012
3.	సదరు కార్పొరేట్ డెటూర్ సమోదేశ / రిజిస్టర్ అయిన అథారిటీ	ఆర్ఓసి - హైదరాబాద్
4.	కార్పొరేట్ డెటూర్ యొక్క కార్పొరేట్ గుర్తింపు సం. / లిమిటెడ్ లయబిలిటీ ఐడెంటిఫికేషన్ సం.	U24232TG2012PTC080005
5.	కార్పొరేట్ డెటూర్ నమోదిత కార్యాలయం మరియు ప్రధాన కార్యాలయం (ఏదైనా ఉన్నచో) చిరునామా :	రిజిస్టర్డ్ ఆఫీస్: 1-48/3/2, శంకర్ నగర్, చందానగర్, హైదరాబాద్, టిజి-502050, ఇండియా. అడ్మినిస్ట్రేటివ్ ఆఫీస్: ఫ్లాట్ నెం.314, నీలగిరి బ్లాక్, ఆదిత్య ఎన్క్లేవ్, అమీర్ పేట, హైదరాబాద్-500038
6.	కార్పొరేట్ డెటూర్ కు సంబంధించి ఇన్సాల్యెన్సీ ప్రారంభ తేదీ	29-07-2022 (CIRP ప్రారంభానికి NCLT యొక్క ఆర్డర్ తేదీ) 04-08-2022 (IRP ఆర్డర్ కాపీని స్వీకరించిన తేదీ)
7.	ఇన్సాల్యెన్సీ రెజుల్యూషన్ ప్రాసెస్ ముగింపుకు అంచనా తేదీ	31-01-2023
8.	ఇంటిరిమ్ రెజుల్యూషన్ ప్రొఫెషనల్ గా వ్యవహరిస్తున్న ఇన్సాల్యెన్సీ ప్రొఫెషనల్ పేరు మరియు రిజిస్ట్రేషన్ నెంబరు	పాపయ్య శాస్త్రి చుండూరి, IBBI/IPA-003/IPA-ICAI-N-00251/2019-2020/12889
9.	బోర్డ్రోమ్ నమోదు చేయబడిన విధంగా ఇంటిరిమ్ రెజుల్యూషన్ ప్రొఫెషనల్ చిరునామా మరియు ఇ-మెయిల్	ఫ్లాట్ నెం.507, పైన్ బ్లాక్, ఇందు గార్డెనియా అపార్ట్ మెంట్స్, KPHB ఫేజ్ 13, కూకట్ పల్లి, హైదరాబాద్, తెలంగాణ - 500072, E-Mail: cpsastry@hotmail.com
10.	ఇంటిరిమ్ రెజుల్యూషన్ ప్రొఫెషనల్ తో సంప్రదింపుల కొరకు ఉపయోగించవలసిన చిరునామా మరియు ఇ-మెయిల్	ఫ్లాట్ నెం.104, కావూరి సుప్రీమ్ ఎన్క్లేవ్, కావూరి హిల్స్, మాధాపూర్, హైదరాబాద్-500033, తెలంగాణ. E-Mail: cirp.kosherpharma@gmail.com
11.	క్లెయిమ్స్ దాఖలుకు చివరి తేదీ	18-08-2022 (NCLT ఆర్డర్ అందిన తేదీ నుండి 14 రోజులు)
12.	ఇంటిరిమ్ రెజుల్యూషన్ ప్రొఫెషన్ ద్వారా నిర్ధారించబడి, సెక్షన్ 21లోని సబ్-సెక్షన్ (6A) యొక్క క్లాజ్ (b) క్రింద రుణదాతలు, ఏదైనా ఉంటే	లేవు (గమనించిన ఈ తేదీవరకు)
13.	క్లెయిమ్స్ క్రెడిటర్ల యొక్క అధికార ప్రతినిధులుగా వ్యవహరించుటకు గుర్తింపు పొందిన ఇన్సాల్యెన్సీ ప్రొఫెషనల్ పేరు (ప్రతి క్లెయిమ్ ముగ్గురు పేర్లు)	లేవు
14.	(a) రిలవెంట్ ఫార్మ్స్ మరియు (b) అధికృత ప్రతినిధుల వివరాల లభ్యత :	వెబ్ లింక్ : https://ibbi.gov.in/home/downloads భౌతిక చిరునామా : వర్తించదు

నేషనల్ కంపెనీ లా ట్రిబ్యునల్, హైదరాబాద్ బెంచ్, M/s. కోషర్ ఫార్మాస్యూటికల్స్ ప్రైవేట్ లిమిటెడ్ యొక్క కార్పొరేట్ ఇన్సాల్యెన్సీ రెజుల్యూషన్ విధానంను **29-07-2022**న ప్రారంభించుటకు ఆదేశించినదని మరియు IRP ఆర్డర్ కాపీని **04-08-2022** తేదీన స్వీకరించడమైనదని, ఇందుమూలంగా తెలియజేయడమైనది. ఎంట్రీ నెం.10 పై తెలిపిన చిరునామా వద్ద ఇంటిరిమ్ రెజుల్యూషన్ ప్రొఫెషనల్ కు **18-08-2022**న లేదా ఆలోగా రుజువులతో తమ క్లెయిమ్స్ దాఖలు చేయవలసిందిగా M/s. కోషర్ ఫార్మాస్యూటికల్స్ ప్రైవేట్ లిమిటెడ్ క్రెడిటర్లు కోరబడుచున్నారు.

ఫైనాన్షియల్ క్రెడిటర్లు వారి క్లెయిములను ఎలక్ట్రానిక్ విధానం ద్వారా మాత్రమే, రుజువులతో దాఖలు చేయవలెను. ఇతర క్రెడిటర్లందరూ స్వయంగా లేదా తపాలా ద్వారా లేదా ఎలక్ట్రానిక్ విధానంలో రుజువులతో క్లెయింబు దాఖలు చేసుకోవచ్చును. తప్పుడు లేదా మోసపూరిత క్లెయిమ్ రుజువుల దాఖలు జరిమానాలకు దారితీస్తుంది.